

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
PRINCIPAL BENCH

CAA-59(PB)/2017

IN THE MATTER OF:  
Sopra India Pvt. Ltd.

.....Petitioner

SECTION : UNDER SECTION 230-232 of the Companies Act

Order delivered on 29.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR  
Hon'ble President

Deepa Krishan  
Hon'ble Member (T)

For the Petitioner(s) : Mr. Anirudh Das & Mr. Kamaljeet Singh, Advocates

For the ROC/RD (NR) Delhi : Mr. Manish Raj, Company Prosecutor

ORDER

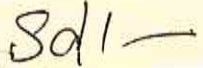
CA-276(PB)/2017

This is an application pointing out a typographical error in the order dated 16.08.2017. Learned counsel for the applicant has pointed out that in the last line of para 2 of the order the date mentioned is 28.04.**2016** whereas it should have been 28.04.**2017**.

Having heard the learned counsel, we direct that the last line in para 2 should be corrected and instead of '2016' the year be substituted as '2017'.

With the aforesaid modification, the application is disposed of.

A corrected copy of the order be issued after incorporation of the corrections as stated in the preceding para.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
(MEMBER TECHNICAL)

29.08.2017  
Vineet